

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

O.A.No.689 of 2010  
**Cuttack, this the 12th November, 2010**

Bhajaman Sahoo .... Applicant  
Versus  
Union of India & Others .... Respondents  
.....

**CORAM**  
**THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER**

It is the case of the Applicant that he being unsuccessful for selection to the post of Postal Assistant, submitted representation under Annexure-6 dated 6.10.2010 but it is the grievance of the applicant that the Respondent No.4 is sitting tight over the said representation and on the other hand steps are being taken to fill up the said post by other candidate. Hence by filing this OA, Learned Counsel for the Applicant seeks direction to the Respondents to select and appoint him to the post of PA. By way of interim order, he prays for direction to the Respondents to keep one post of PA reserved pending final decision on this OA.

Heard Mr Chittaranjan Pattanaik, Learned Counsel for the Applicant and Mr. S.K.Patra, Learned Additional Standing Counsel for the Union of India on whom copy of this OA has already been served and perused the materials placed on record.

It is seen that applicant submitted his representation on 06.10.2010 and has approached this Tribunal on 1<sup>st</sup> November, 2010 in other words by allowing no breathing space to the Respondents to consider the representation filed by him. Hence this OA is held to be a premature one. However, considering the submission of Learned Counsel for both sides and as agreed to by both of them, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the

Respondent No.1 to consider and dispose of the said representation and communicate the result thereof to the applicant in a well reasoned order within a period of 45 days from the date of receipt of copy of this order.

Send copy of this order along with the copy of this OA to the Respondents for compliance for which Learned Counsel for the Applicant undertakes to deposit the Postal requisites by Monday/15.11.2010. Free copy of this order be handed over to Learned Counsel for both sides.

  
Member (Admin.)